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ITEM NO.11 Court 8 (Video Conferencing)

**SECTION IV-A** 

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 15331/2020

(Arising out of impugned final judgment and order dated 29-05-2020 in WA No. 2128/2019 passed by the High Court Of M.p At Indore)

SHRI GUJRATI SAMAJ

Petitioner(s)

**VERSUS** 

THE STATE OF MADHYA PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.131956/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.131955/2020-EXEMPTION FROM FILING O.T.)

Date :18-01-2021 This petition was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL HON'BLE MR. JUSTICE DINESH MAHESHWARI HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. A.P. Dhamija, Adv.

Ms. Rashmi Singhania, AOR

Ms. Tanya Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

There appears to be contrary views of the Madhya Pradesh High Court and the Chhattisgarh High Court on the issue as to whose liability would it be to pay gratuity in case of Government aided schools under the Payment of Gratuity Act, 1972. The view of the Chhattisgarh High Court has been placed on record at page 161.

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Issue notice.

Tag with SLP© No. 11446/2020.

(CHARANJEET KAUR) (CHARANJEET KAUR) (ANITA RANI AHUJA) ASTT. REGISTRAR-cum-PS ASSISTANT REGISTRAR

(ANITA RANI AHUJA)